



IN THE HIGH COURT OF KARNATAKA AT BENGALURU
DATED THIS THE 12TH DAY OF FEBRUARY, 2026
BEFORE
THE HON'BLE MR. JUSTICE SHIVASHANKAR AMARANNAVAR
CRIMINAL PETITION NO. 5496 OF 2025 (439(Cr.PC)
/ 483(BNSS))

BETWEEN:

1. CHETAN N @ CHETAN KUMAR
S/O NARAYANASWAMY,
AGED ABOUT 32 YEARS,
R/AT 119 A, KANAKANAGARA,
V V LAYOUT HOSKOTE,
BENGALURU RURAL 562114

...PETITIONER

(BY SRI.RAM SINGH K,ADVOCATE)

AND:

1. STATE OF KARNATAKA
BY BENGALURU DIST
WOMEN POLICE STATION,
DODDABALLAPURA,
REP BY STATE PUBLIC PROSECUTOR,
HIGH COURT BUILDING,
BENGALURU 560001

...RESPONDENT

(BY SRI. M R PATIL, HCGP)





THIS CRL.P IS FILED UNDER SECTION 439 CR.PC (FILED U/S 483 BNNS) PRAYING TO ENLARGE THE PETITIONER ON ANTICIPATORY BAIL IN CR.NO.47/2025 REGISTERED BY BENGALURU DISTRICT WOMEN POLICE (DODDABALLAPURA) FOR THE COMMISSION OF THE ALLEGED OFFENCES PUNISHABLE UNDER SECTION 351(2) AND 64 OF THE BNS 2023, PENDING ON THE FILE OF THE ADDITIONAL CIVIL JUDGE (JRDN) AND JUDICIAL MAGISTRATE FIRST CLASS, DODDABALLAPURA, BANGALORE RURAL DISTRICT.

THIS PETITION, COMING ON FOR ORDERS, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE SHIVASHANKAR AMARANNAVAR

ORAL ORDER

The learned counsel for petitioner files a memo seeking withdrawal of the petition. Memo reads thus:

"The petitioner above named respectfully submits that, the proceedings against above petitioner was quashed in Crl.pet.No.5574/2025. Therefore the above petition may be dismissed as withdrawn. Hence, this memo."

In view of the memo, the petition is dismissed as having become infructuous.

Sd/-
(SHIVASHANKAR AMARANNAVAR)
JUDGE

BKM
List No.: 5 Sl No.: 4